

REVIEWS AND REPORT OF ENGINEERS  
INDIA LTD., BOMBAY, MADRAS  
REFINERIES LTD, MADRAS AND  
LUBRIZOL INDIA LTD,  
BOMBAY

THE DEPUTY MINISTER IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS (SHRI DALBIR SINGH)  
I beg to lay on the Table a copy each of the  
following papers (Hindi and English versions)  
under sub-section (1) of section 619A of the  
Companies Act, 1956 —

- (1) (i) Review by the Government on  
the working of the Engineers  
India Limited, Bombay for the  
year 1970-71
- (ii) Annual Report of the Engineers  
India Limited, Bombay for the  
year 1970-71 along with the  
Audited Accounts and the com-  
ments of the Comptroller and  
Auditor General thereon [*Placed  
in Library*] See No IT—  
3104/72]
- (2) (i) Review by the Government on  
the working of the Madras  
Refineries Limited, Madras, for  
the year ended the 30th June  
1971
- (ii) Annual Report of the Madras  
Refineries Limited, Madras, for  
the year ended the 30th June,  
1971 along with the Audited  
Accounts and the comments of  
the Comptroller and Auditor  
General thereon [*Placed in  
Library*] See No LT—  
3105/72]
- (3) (i) Review by the Government on  
the working of the Lubrizol  
India Limited, Bombay, for the  
year 1969-70
- (ii) Annual Report of the Lubrizol  
India Limited, Bombay, for the  
year 1969-70 along with the  
Audited Accounts and the com-  
ments of the Comptroller and  
Auditor General thereon [*Placed  
in Library*] See No IT—  
3106/72]

12 08 1/2 hrs

## ESTIMATES COMMITTEE

MINUTE

SHRI K N TIWARY (Bettiah) I beg  
to lay on the Table Minutes of the sittings  
of the Estimates Committee relating to  
Nineteenth and Twentieth Reports of the  
Committee and General Matters

12 09 hrs

## MESSAGE FROM RAJYA SABHA

SECRETARY Sir, I have to report the  
following message received from the Secretary  
of Rajya Sabha —

"I am directed to inform the Lok Sabha  
that the Rajya Sabha, at its sitting held  
on Monday, the 29th May, 1972,  
adopted the following motion in regard  
to the presentation of the Report of the  
Joint Committee of the Houses on the  
Code of Criminal Procedure Bill 1970

"That the time appointed for the presen-  
tation of the Report of the Joint Com-  
mittee of the Houses on the Code of  
Criminal Procedure Bill, 1970, be further  
extended upto the last day of the Eighty-  
first Session of the Rajya Sabha "

12 10 hrs

## MATTERS UNDER RULE 377

(1) PROPOSED SHIFTLING OF THERMAL  
POWER STATION FROM KATIHAR

श्री ज्ञानेश्वर प्रसाद यादव (कटिहार) :  
अध्यक्ष महोदय, बिहार राज्य के कटिहार में थर्मल  
पावर स्टेशन प्लांट बनाने की केन्द्रीय सरकार  
की योजना पूर्ण हो चुकी थी। स्थल का चयन  
भी हो चुका था, प्रोजेक्ट प्लांट भी बन चुका  
था। न मालूम किम कारण से उस थर्मल  
पावर स्टेशन को जो उत्तर बिहार क्षेत्री का  
विद्युतीकरण करने के लिए, कृषि का विकास